

FIR No.609/2020  
u/s 25 Arms Act  
PS Punjabi Bagh  
State Vs. Suraj @ Tedha

11.08.2020

Present: Ld. APP for the State.

Sh. Ajay Kumar Yadav, ld. Counsel for the accused Vishal @ Vicky connected through CiscWebex meet application.

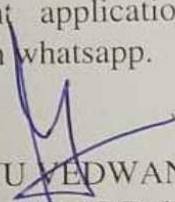
A bail application is moved on behalf of accused Vishal @ Vicky.

Heard. Perused the reply of IO.

Perusal of record shows that Vishal @ Vicky is not the accused in the present case.

At this stage, it is submitted by ld. Counsel that he wishes to withdraw the present application.

In view of submissions made, the present application stands infructuous. Copy of this order be sent to ld. Counsel through whatsapp.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
11.08.2020

FIR No.5227/2020  
u/s 379/411 IPC  
PS Punjabi Bagh  
State Vs. Vishal @ Vicky

11.08.2020

Present: Ld. APP for the State.

Sh. Ajay Kumar Yadav, Id. Counsel for the accused Vishal @ Vicky connected through CiscWebex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused Vishal @ Vicky. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is submitted that the accused is in JC since 11.06.2020. It is also submitted that alleged recovery has already been effected and charge sheet has already been filed and accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Heard. Perused.

Considering the submissions made and the fact that recovery has already been effected and the charge sheet has already been filed, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Vishal @ Vicky** is granted bail on furnishing personal bond in sum of **Rs.10,000/-** with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Id. Counsel through whatsapp.

(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
11.08.2020

State Vs Harish Tiwari  
FIR NO. 395/2017  
U/s 384/389/102B/34 IPC  
PS Punjabi Bagh

13-08-2020

An application for regular bail is moved on behalf of accused Harish Tiwari.

Present: Learned Additional Public Prosecutor for the State.

Sh Anupam Sharma, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.

Sh Pranay Abhishek, Learned Counsel for the accused Harish Tiwari alongwith accused is connected through Cisco Webex Meeting App.

At this stage, ld Counsel for the accused has submitted that he intends to withdraw his regular bail application. Heard. He is at liberty to do so. Accordingly, the application of the accused for grant of regular bail is dismissed as withdrawn.

Copy of this order be sent to ld. Counsel through whatsapp.

Application is disposed off accordingly.

(~~Mande Vedwan~~)

MM: West District: THC  
Delhi /13-08-2020